

**Government of Jammu & Kashmir**  
**Forest, Ecology & Environment Department**  
Civil Secretariat, Jammu

**Notification,**

Jammu, the 28<sup>th</sup> February, 2020

**S.O 78** :- In exercise of the powers conferred by section 76 of the Indian Forest Act, 1927 (16 of 1927), the Lieutenant Governor, is pleased to direct that the Jammu and Kashmir Registration and Control of Charcoal (Manufacturing and Sale) Rules, 2006, issued under clause (a) of section 45 read with section 45-A of the Jammu and Kashmir Forest Act, Samvat, 1987 (repealed), shall be deemed to have been issued under section 76 of the Indian Forest Act, 1927.

This notification shall be deemed to have come into force with effect from 31<sup>st</sup> of October, 2019.

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

**(Sarita Chauhan) IAS**

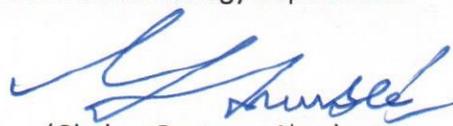
Commissioner/ Secretary to Government  
Forest, Ecology & Environment Department.

**Dated: 28 -02-2020**

**No.:- FST/Land/55/2019**

**Copy to the:**

1. Secretary to Government of India, MoEF&CC, New Delhi.
2. Prpl. Secretary to Hon'ble Lieutenant Governor, J&K.
3. Prpl. Secretary to Government, Revenue Department.
4. Jt. Secretary, (J&K), Ministry of Home Affairs, Government of India.
5. Secretary to Government General Administration Department.
6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs .
7. Pr. Chief Conservator of Forests, J&K, Jammu.
8. Chief Conservator of Forests, Jammu/Kashmir.
9. General Manager, Government Press, Jammu for publication of the SRO in next Government Gazette.
10. Pvt. Secy. to the Chief Secretary J&K.
11. Pvt. Secy to Commissioner/ Secretary to Government, Forests, Environment & Ecology Department.
12. Pvt. Secy to Secretary (Technical) Forests, Environment & Ecology Department.
13. Concerned file.



(Ghulam Dastgeer Alam)

Under Secretary to Government  
Forest, Ecology & Environment Department.